

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO06.12.2010**  
**ANSWERED ON**  
**NEED FOR JUDICIAL REFORMS .**

2863

SHRI RAASHID ALVI

Will the Minister of COALLAW & JUSTICE be pleased to state :-

(a) whether the entire Judicial system needs reforms in such a manner so as to provide Justice to everyone; and

(b) whether Government Is considering to regulate the fees charged by the lawyers?

**ANSWER**

MINISTER OF LAW & JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) : The provision for Justice to everyone is enshrined In the Constitution of India. For speedy disposal of cases and Improving access to justice, Government have Initiated various measures like increase in strength of Judges in Supreme Court and High Courts, amendment in Cr.p.C, to limit the number of adjournments to three, enactment of Gram Nyayalayas Act 2008, Computerisation of Courts, grant of funds under Thirteenth Finance Commission recommendations to the tune of 7 5000 crores for setting up of morning / evening / shift courts, strengthening Alternative Dispute Resolution system, Lok Adalats etc. Also, the Government have decided, In principle, to set up National Mission for Justice Delivery and Legal Reforms to reduce the period of pendency In the courts from an average of 15 years to 3 years by 2012.

(b): No such proposal is under consideration of the Government.